

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 74/TT/2012**

**Subject** : Miscellaneous Petition under sub-section (4) of Section 28 of Electricity Act, 2003 for determination of fees and charges for National Load Despatch Centre-NLDC (Powergrid portion) for the tariff block 2009-14 block.

**Date of Hearing** : 23.7.2013

**Coram** : Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A. S. Bakshi, Member (E.O.)

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents:** Uttar Pradesh Power Corporation Ltd. (UPPCL) and others

**Parties Present** : Shri S. S. Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Naveen Nath Das, NCA, Indore  
Shri Rohit Chhabra, NTPC  
Shri Ajay Dua, NTPC  
Shri G. Atchi Babu, EPPL

The representative of the petitioner submitted as follows-

- (a) The instant petition has been filed for approval of fees and charges for the communication system of NLDC of POWERGRID portion. The Commission has already approved the fees and charges of NLDC of POSOCO portion vide order dated 14.2.2011 in Petition No.83/2010;
- (b) As per the Investment Approval dated 24.5.2005, the NLDC scheme was scheduled to be commissioned within 36 months, i.e. by June, 2008. However, the scheme was commissioned on 1.4.2009 resulting in a delay of nine months. The delay was due to delay in getting clearance from MCD for modification of the building. He requested to condone the time over-run of 9 months as it is beyond the control of the petitioner; and

(c) The petitioner is paying lease charges for Bandwidth. The capital cost of ₹1.7 crore and annual recurring lease charges of ₹44.49 lakh for the lease of Bandwidth may be approved.

2. The representative of NTPC submitted that reply has been filed by NTPC. The fees and charges claimed are in the nature of RLDC charges and they may be allowed under Regulation 42(A)(3) of the 2009 Tariff Regulations.

3. The representative of the petitioner submitted that rejoinder to the reply filed by NTPC has been filed.

4. The Commission reserved the order in the matter.

By the order of the Commission,

Sd/-  
(T. Rout)  
Joint Chief (Law)